

FORM A - PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MQ Networks Pvt Ltd RELEVANT PARTICULARS		
1.	Name of corporate debtor	MQ Networks Pvt Ltd, Chennai
2.	Date of incorporation of corporate debtor	24 th April 2000
3.	Registrar of Companies, Chennai	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65910TN2000PTC044806
5.	Address of the registered office and principal office (if any) of corporate debtor	MQ NETWORKS PVT LTD, No.2/7, 1st Main Road, 5 th Cross Street, Thendral Street, Thirumullai voyal, Chennai - 600062.
6.	Insolvency commencement date in respect of corporate debtor	7 th February 2025 – It Comes to the Knowledge of Newly appointed IRP
7.	Estimated date of closure of insolvency resolution process	5 th Aug 2025(in 180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Mathioli Nagarajan, IBBI/IPA-002/IP-N01266/2023-2024/14293
9.	Address and e-mail of the interim resolution professional, as registered with the Board	VGN La Parisienne Apartment ,Block 1, 2E, 4th Main Road, Nolambur, Mogappair West, Chennai 600 037. Email : nmathioli@gmail.com Mb: 9962510991
10.	Address and e-mail to be used for correspondence with the interim resolution professional	VGN La Parisienne Apartment ,Block 1, 2E, 4th Main Road, Nolambur, Mogappair West, Chennai 600 037. Email : nmathioli@gmail.com Mb: 9962510991
11.	Last date for submission of claims	20th Feb 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MQ NETWORKS PVT LTD, on 25th September, but come to the knowledge of IRP only on 7th Feb 2025. Form 2 Submitted at the Hon NCLT Chennai Special Bench II.

N. Mathioli
10/02/2025



The creditors of MQ NETWORKS PVT LTD, are hereby called upon to submit their claims with proof on or before **20th Feb 2025 (in 14 days)** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim
Resolution Professional

N. Mathioli / 10/02/2025

Mathioli N,
IBBI Reg: **IBBI/IPA-002/IP- N01266/
2023-2024/14293,**
AFA Valid upto 30/06/2025

Date : 9th February 2025

Place : Chennai

N. Mathioli
10/02/2025

